

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original Application No. 422 of 2002

Applicant (s) Mr. Khan Respondent (s) U.O.T. Letters

Advocate for Applicant (s) T. Rath Advocate for Respondent (s)

(1) It is hereby directed that the application filed by Mr. Khan, learned Advocate for the Applicant, challenging the order of transfer of Mr. A.K. Bose, learned Additional Standing Counsel, from Bhubaneswar to Basantpur, dated 22.5.2002, be admitted and the same be listed for hearing on 30.5.2002.

(2) The Respondent is directed to file his written statement on the application filed by Mr. Khan, learned Advocate for the Applicant, challenging the order of transfer of Mr. A.K. Bose, learned Additional Standing Counsel, from Bhubaneswar to Basantpur, dated 22.5.2002, on or before 27.5.2002.

(3) The application filed by Mr. Khan, learned Advocate for the Applicant, challenging the order of transfer of Mr. A.K. Bose, learned Additional Standing Counsel, from Bhubaneswar to Basantpur, dated 22.5.2002, is adjourned to 30.5.2002.

NOTES OF THE REGISTRY

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L.P.O/B.P. for Rs.50/- filed
For Registration please

Memo for L.R.

On Memo

For admission with
exception of legal -
Copy of O.A. served.

DD
30/5/02 Vacation Bench

REGISTER
30/5/2002
1. ORDER DT. 30.5.2002.

Heard Mr. Rath, Advocate for the Applicant and Mr. A.K. Bose, learned Additional Sr. Standing Counsel (on whom a copy of this petition has been served).

Applicant in this original application challenges his order of transfer dated 22.5.2002 (Annexure-1) from Bhubaneswar to Basantpur/ Burla. He has It is his case that increase of

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Postal inquiries
-24-.

copies of order
Mr. 30.5.02 alongwith
copies of OA issued
to all respns.

Free copies of
order Mr. 30th May or
may be handed over
to counsels for both
sides.

Umanath

06.06.02
so.

that in case he is disturbed from the present place of posting, then the education of his students children, who are College going, will immensely suffer. He has also submittd a representation ^{but not filed} on 27.5.2002(Annexure 2 series) ~~put forth~~ putting his grievances with a request to consider his case for a posting either at Site 61(N), Jenapur or Site Baripada which is pending for consideration. In the said premises, since transfer is an incident of service, the authorities of the Applicant/Respondents are competent to redress the grievances of the Applicant and, therefore, this Original Application is disposed of with a direction to the Respondents (especially Respondent No. 2) to redress the grievances of the Applicant as raised in his representation dated 27.5.2002 within a period of 45 days from the date of receipt of a copy of this order and until then, the impugned order of transfer under Annexure-1, dated 22-5-2002 shall remain stayed.

Send copies of this order to the Respondents, alongwith the paper books of this Original Application, and free copies of this order be given to learned counsel for both sides.

Mr. Rath, Advocate for the Applicant undertakes to furnish the required postages by 31.5.2002.

Member (Judicial)

Jabal
30/05/2002